

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP No. 190(ND)/2017

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
12.09.2017**

NAME OF THE COMPANY: M/s Primetals Technologies South Asia Pvt.
Ltd.

SECTION OF THE COMPANIES ACT: 66

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present: Ms. Apoorva Agrawal and Mr. Madhu Bosc, Advocates

ORDER

Ld. Prosecutor submits that they have raised some queries, replies to which have still not been received. Let the petitioner satisfy the ROC in respect of the queries raised.

Ld. Counsel for the Petitioner has further prayed for the direction for dispensation of publication in this case as there is only one creditor viz. M/s. Primetals, UK. The consent of this only creditor is on record. In view of the same, she prays for dispensation for effecting publication as well as for issuance of fresh notice to the aforesaid creditor. In view of the submission made, publication and issuance of notice is dispensed with.

To come up on 27th October, 2017.

— Sd —
(S. K. Mohapatra)
Member (T)

— Sd —
(Ina Malhotra)
Member (J)